

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
JAYCON INFRASTRUCTURE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>Jaycon Infrastructure Limited</b>
2.	Date of incorporation of corporate debtor	05/02/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh under the Companies Act, 1956
4.	Corporate Identity No / Limited Liability Identification No. of corporate debtor	CIN: U70101CH2007PLC030694
5.	Address of the registered office and principal office (if any) of corporate debtor	<b><u>REGD. OFFICE:</u></b> House No. 1464 Ground Floor, Sector-43B, Chandigarh-CH- 160047 IN <b><u>CORPORATE OFFICE:</u></b> Unit 34-36, Tribhuvan Complex 6/51, Ishwar Nagar, Mathura Road, New Delhi-110065
6.	Insolvency commencement date in respect of corporate debtor	7 <sup>th</sup> October, 2019
7.	Estimated date of closure of insolvency resolution process	3rd April, 2020 (180 <sup>th</sup> day from the date of commencement of Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mandeep Gujral IBBI/IPA-001/IP-P00507/2017-2018/10908
9.	Address and e-mail of the interim resolution professional, as registered with the Board	House No- 3073, Sector 46 C, Chandigarh- 160047 E-mail id: mandeepgujral.ip@gmail.com Mobile- 98142-28288
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-131, 2nd Floor, MDC, Sector-5, Panchkula, Haryana, 134119 E-mail id: <a href="mailto:ip.jayconinfra@ducturus.com">ip.jayconinfra@ducturus.com</a> E-mail id: <a href="mailto:mandeepgujral.ip@gmail.com">mandeepgujral.ip@gmail.com</a> Mobile- 73470-11150
11.	Last date for submission of claims	21 <sup>st</sup> October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) – NA

13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> (b) Please refer Note 1 given below for applicable form NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Jaycon Infrastructure Limited on 07.10.2019

The creditors of Jaycon Infrastructure Limited are hereby called upon to submit their claims with proof on or before 21.10.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

**Note-1**

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workmen and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

**Submission of false or misleading proofs of claim shall attract penalties.**

**CLAIMANTS SHOULD MENTION CONTACT DETAILS IN THE CLAIM FORM SO THAT ANY QUERY REGARDING THEIR CLAIM CAN BE RESOLVED PROMPTLY.**



**Mandeep Gujral**  
(Reg No IBBI/IPA-001/IP-P00507/2017-2018/10908)  
Interim Resolution Professional in the matter of  
Jaycon Infrastructure Limited

**Date: 10.10.2019**

**Place: Panchkula**